(Amdt.) Ordinance, 1969

5297

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(4)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Manipur Appropriation Bill, 1969, as passed by Lok Sabha at its sitting held on the 20th December,

2. The Speaker has certified that this Bill is a Money Bill."

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Bihar Appropriation Bill, 1969, as passed by Lok Sabha at its sitting held on the 22nd December, 1969.

2. The Speaker has certified that this Bill is a Money Bill."

Sir, 1 lay a copy of each of the above Bills on the Table.

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE, 1969 (NO. 9 OF 1969)

II. THE FOREIGN EXCHANGE RE GULATION (AMEND BILL, 1969—Contd. (AMENDMENT)

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar, do you want to say something in reply?

श्री ना० कृ० शेजवलकर: मैं, उपसभापति महोदय, आपसे यह प्रार्थना करना चाहता हूं कि माननीय मन्त्री जी ने मेरे कुछ प्रश्नों का का उत्तर यह कह कर नहीं दिया था कि पहले वे सारे सदन की बात सून लें तब उत्तर देंगे। तो पहले वे उत्तर दे लें तब मैं उसके बाद जवाब दे दुंगा।

SHRI SUNDAR SINGH BHANDARI (Rajasthan): If the Minister feels that he can substantiate his arguments, which he did not do in his introductory speech, then he should do it and can formally reply to the debate in the end.

Foreign Exchange

Regulation (Amdt.) Bill, 1959

SHRI P. C. SETHI: I do not know whether I can reply now. Of course, he has moved the Resolution.

SHRI SUNDAR SINGH BHANDARI You have a right to finish the debate in the end. But there are certain points which he wants and the may have clarifications on them.

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar, you have moved the motion and you can reply now. Please try to be

श्री ना० कु० शेजवलकर : उपसभापति महोदय, वास्तव में मैं अपेक्षा यह कर रहा था कि जो मैंने प्रश्न उपस्थित किये थे उनका उत्तर कुछ हमारे माननीय मन्त्री जी देते . . .

श्री स्नदर सिंह भंडारी : दे नहीं सकते।

श्री ना० कु० शेजवलकर : अपेक्षा तो यही कर रहा था मगर दे नहीं सकते। क्या करूं? माननीय मन्त्री जी जब खड़े हुए तो जो प्रश्न मैंने प्रारंभ में उपस्थित किये थे उनका कुछ उत्तर उन्हों ने दिया और बताया कि सुप्रीम कोर्ट का निर्णय सितम्बर मास में हुआ और आहिनेन्स 13 नवम्बर को अमल में आया. तो चार दिन के बाद ही सदन बैठने वाला था और मुझे बड़े खेद के साथ कहना पड़ रहा है कि कोई कारण माननीय मन्त्री जी ने नहीं बताया कि सुप्रीम कोर्ट का निर्णय होने के बाद दो मास तक तो इसको रोक सकते थे, लेकिन चार दिन नहीं एक सके। दो मास तक तो कोई इमरजेंट कायंवाही करने की आवश्य-कता नहीं समझी लेकिन चार दिन में कौनसी इमरजेन्सी आ गई, इसका उत्तर उन्होंने अभी तक नहीं दिया। क्या कोई बड़े भारी केसेज पेंडिंग थे या मिनिस्टर साहब को या किसी को स्वप्त हो गया था कि तीन चार दित के अन्दर बड़ा एक्सपोर्ट का माल जाने वाला है

[श्री ना० कु० शेजवलकर]

5299

कि कांस्टीट्यूबन में आर्डिनेन्स का प्रातिजन है और उसके अन्तर्गत एसे अवसर आ सकते ticular Act is concerned, the Customs Act would be applicable and the punishment for wrong declarations could be extended to two years and the penalty also would be rully करने का अधिकार सरकार को नहीं दिया five times the value of the goods. To that extent therefore the punishment is also समें बार अभी तक एक शब्द भी माननाव मन्त्रा matter is under scrutiny in the Ministry and we would come forward with a more comprehensive legislation about foreign exchange regulation after some time so that we could have the eniire Act reviewed in a proper manner.

SHRI P. C. SETHI: Sir, during the course of the debate hon'ble Mr. Shej-walkar, Mr. Chandra Shekhar, Mr. drasekharan that there is no proper officer at Bbupesh Gupta, Mr. Pande, Mr. Menon, Keraia and the people have to rush to Mr. Appan and lastly, again Mr. Madras is concerned, I would certainly look Shejwalkar made some points. I would into this. But, as I said, there is lack of briefly touch the various points which officers. However, we are trying to chinery about checking smuggling and the evasion of the Foreign Exchange As far as the misuse of authority is (Regulation) Act is concerned, certainly concerned, I could only assure that if any machinery is being strengthened.

Not only that, in order to check the smuggling activities we art using yachts

and ihe various dhows which have been captured from the Arabs. So the machinery जिसमें कि बहुत अंडर इनवायिसग की बात is being made more vigilant. Even in the last होगी और इसलिये एकदम से इसको लगा now, as far as the smuggling of silver is concerned, that has come down दिया। में यह समझ नहीं सकता और में आज concerned, that has come down considerably so much so that the price of silver has come down since then from about Rs. 580 to Rs. 480. Therefore, to that extent this particular boat which was responsible for smuggling and thereby inflicting a great loss of our country is being looked after.

पयोग करने का अधिकार सरकार को नहीं दिया five times the value of the goods. To that extent, therefore, the punishment is also being enhanced in this particular case. Sir, किस नहीं होगा जिससे कि साफ सिंह हो जाय है जिस के अपने श्रासन ने अपने श्रासन के प्राप्त का दुष्पयोग है जो कि उसको बिधान में दिया गया है जो कि उसको बिधान में दिया गया है जो कि उसको स्विधान में दिया गया है जो कि अपने प्रकार से सदन के साथ अन्याय being enhanced in this particular case. Sir, it is true that this is an old Act, as was pointed out by Mr. Chandra Shekhar and also by Mr. Bhupesh Gupta, and there was no need to change it because in lieu of the High Court decisions we were under the impression that the interpretation that we have about this particular law is correct. But क्या है कि जाने नाले चार दिनों का भी the situation has changed on account of the stant नहीं किया गया। क्या इमर्जेनी थी, Supreme Court decision. But I would certainly like to mention, Sir, that the entire क्या वारे अभी तक एक बद्ध भी माननीय मन्त्री matter is under scrutiny in the Ministry and

briefly touch the various points which officers. However, we are trying to have been mentioned by the hon'ble strengthen the machinery and this complaint Members. As far as the general ma-will be looked after.

the machinery does need augmentation complaint about the misuse of authority is Under the Enforcement Directorate, now brought to our notice, we shall look into it. we have opened some branches at Even otherwise, while framing the rules we Bombay, Calcutta and Madras and the would try to see that there is no improper use of this authority which has Seen given to the Customs Officer.

Mr. Bhunesh Gupta also mentioned about the loss of foreign exchange in the export-import trade. As import is concerned, it is mostly in the Government sector. The S.T.C, is there. The policy is to have the import gradually, on an increasing scale, in public sector. As far as exports are concerned, Mr. Bhupesh Gupta mentioned that there is a gap between our foreign exchange earnings and imports of ihe order of Rs. 2,450 crores and, therefore, it will not be desirable to lose the most valuable foreign exchange. To that extent we will have to move in a cautious manner as far as exports are concerned to bridge the gap between the export and the import trade. To that extent it should be our endeavour to close this gap rather than go on an idealogical basis only. That is why it is being that in the Fourth Plan envisaged period, if the improvement in the export trade is to the tune of 7 per cent., we shall be able to bridge the gap between exports and imports, and by 1979-80 we shall find ourselves in a happy position where we shall have a surplus between the export and import trade. That is the present programme. Therefore, I would only say that we are not averse to this idea of nationalisa-Certainly, to that extent it We can extend the arena but possible. we will have to have a cautious proach in this particular matter because the earning of foreign exchange is very important for us and we shall have to keep that objective before us.

Mr. Bhupesh Gupta was very much pleased to make remark that between Mrs. Sinha and myself he would prefer

SHRI SUNDAR SINGH BHAN-DARI: Mr. Bhupesh Gupta is not here.

SHRI P. C. SETHI: I cannot help it.

SHRI SUNDAR SINGH BHAN-DARI: So it is no use this going on record.

SHRI P. C. SETHI: We would possibly 50 through the record. Sir, it would have been much better it he would have made the selection between the common sex and not between myself and Mrs. Sinha.

SHRIK. CHANDRASEKHARAN: It may be brought out in the synopsis for tomorrow.

Foreign Exchange Regulation (Amdt.) Bill 1969

SHRI P. C. SETHI: As far as Mr. Pande is concerned, he made a particular remark, namely, that Indian currency is not being accepted by the Air-India. Sir, the position is this. The Indian The Indian currency is not allowed to be taken out. Besides, the Indian currency notes which are in vogue in India, the similar type of currency is not in vogue in those areas where we have allowed it. There the notes are absolutely different. currency Therefore, it will be very difficult to whether this currency has gone find there from India or it has come from anywhere else. Therefore, we have prohibited the use of Indian currency. Therefore, the currency is nor being accepted by the Air-India. Anyhow, he wanted me to have a second look at it. I would further examine this matter and see wheather something could be done about it. But as the present position stands, I do not think- there is any further scope in this matter. Then, Mr. Menon said that this Act is not quite adequate. I have already said that we are thinking of a comprehensive legislation in this matter and we would certainly go into these aspects. A questfon was also raised about the overinvoicing and under-invoicing going on since long. We have made the machinery more vigilant and to the extent possible, we are looking into it. We are also thinking of having some intelligence in such countries wherefrom we can get proper information because it is difficult for the Reserve Bank only to get information through its own Therefore, we will have to agencies. keep contact points in those areas where it is absolutely necessary.

Sir, Mr. Appan has made the point that our foreign loans are increasing and our indebtedness is large. Certainly, Sir, in an accelerated growth, in which we are involved, we do need foreign assistance and to that extent, foreign assistance is being taken. I am quite sure when our foreign trade position improves, our position would certainly change. A's far as our reserves are concerned, certainly they had come down considerably from what they wer* in the beginning. But since the las! two years the reserves position is again

[Shri P. C. Sethi]

5303

improving and we are moving in a happy direction. And I am quite sure the hon. Member would appreciate it. As tor the complaint he has made about the Indian Institute of Foreign Trade, they are receiving grants from the Ministry of Foreign Trade and they are concerned with that Ministry. I can only say that I would pass on whatever complaints he has made about it to the concerned Ministry. As far as this Bill is concerned, I have already said that there is nothing much in it and it is only in view of the Supreme Court decision we had to come before the hon. House. As far as the Ordinance is concerned, I certainly appreciate the hon. Member's feeling that it should have been done earlier because the Supreme Court decision came in September. Certainly we should examine this question whether we can move in this direction a little more swiftly. But there was no intention of tMs nature that we should not respect the wishes of this House. I accept, Sir, that this particular Ordinance could have been brought a little earlier, but we took certain time in various consultations and that is how it was delayed. It was absolutely necessary to bring this legislation before the House and that is why we took the earliest opportunity to come before this House

SHRI SUNDAR SINGH BHANDARI : When you are going to bring a comprehensive Bill, what would you have lost had you not brought this Bill?

MR. DEPUTY CHAIRMAN: He has already replied to that point.

The question is:

"This House disapproves the Foreign Exchange Regulation (Amendment) Ordinance, 1969 CNo. 9 of 1969) promulgated by the President on the 13th November, 1969."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Foreign Exchange Regulation Act, 1947, as passed by the Lok Sabha, be taken into consideration." The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration.

Foreign Exchange Regulation (Admt.) Bill, 1969

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: Sir, I move:

"That the Bill be passed."

The question was proposed.

श्री सुन्दर सिंह भंडारी: सरकार ने यह संशोधन विधेयक अभी पेश किया है, मन्त्री महोदय सदन के सदस्यों के सामने स्पष्ट रूप से उसका कारण उपस्थित नहीं कर सके हैं कि यह संशोधन विधेयक इस समय लाना अनिवार्य क्यों हो गया था। उन्हों ने एक पूरे विधेयक लाने की बात की है जिस पर बुनियादी तौर पर इस सवाल पर चर्चा होगी। मुझे ऐसी आशंका है कि कोई संशोधन विधेयक यहां स्वीकार कर लेने के कारण मूल विधेयक को लाने में और देरी हो जायगी और यह सर-कार की पिछले दिनों में पद्धति रही है कि जब कभी भी सुप्रीम कोर्ट के फैसलों के द्वारा या कोई एकाध छोटी बात पर सरकार जब अटक जाती है तो एक संशोधन विधेयक ले आती है और संशोधन विधेयक लाते समय हमेणा यह तर्क दिये जाते है कि एक कांप्रि-हेन्सिव्ह विल लाया जा रहा है जिसमें सब वातों पर विचार किया जायेगा । मैं चाहता हं, जब कांप्रिहेन्सिव्ह बिल लाने की बात है और कोई ऐसा संशोधन अनिवार्य रूप से लाना इसी समय आवश्यक है, इस प्रकार की स्थिति नहीं है, तो भविष्य में ऐसा संशोधन विधेयक सदन के सामने उपस्थित नहीं करना चाहिये और इसलिये मैं चाहंगा कि इस विधेयक के सम्बन्ध में भी एक आख्वासन मिले कि कब तक वह कांत्रिहेन्सिव्ह बिल पालियामेन्ट के सामने उपस्थित होगा जिसके आधार पर सारी विदेशी मदाओं के सम्बन्ध में नियमत करना संभव

5305

हो सकेगा । मैं इन दो बातों के सम्बन्ध में स्पष्टी करण चाहंगा।

श्री पी० सी० सेठी: उपसमापति महोदय, जैसा मैंने प्रारंभ में कहा, जहां तक इस बिल का ताल्लक है यह इस खास महे पर है कि 12 ए। के तहत को कस्टम्स अधिकारियों को इस बात का अधिकार थाकि वह बाहर जाने वाले माल की कीमत के बारे में अगर ब्योरा ठीक न हो तो उसको बाहर जाने से रोक दें। इसके बारेमें पूर्व में हाईकोर्ट का निर्णय हमारे पक्ष में था और इसी कारण इस अधि-कार का उपयोग बार बार चलता रहा है। लेकिन हाल हो में सुप्रीम कोई ने अपना यह निर्णय किया कि 121ए । के तहत डिक्लेरेशन केवल डिवलेरेशन के लिये है, उसमें कस्टम आयारिटीज को यह अधिकार नहीं है कि वह बाहर जाने वाले माल को रोक दे, बन्कि उन लोगों को सेवशन 20 के तहत जो अधिकार दिया गया है, उन पर कार्यवाही करने का, उसके अनुसार कार्यवाही की जानी चाहिये। इसका मतलब यह है कि अगर कोई गलत डिवलेरेशन किया हो तो पहले सारा माल जाने दिया जाय और फिरबाद में उन लोगों के खिलाफ काननी कार्यवाहो को जाय । इस पर काफो नुकसान होने का अंदेशा था और इस कारण, इस निर्णय के कारण हमने जो इस समय आपके सामने बिल रखा है, उसका ध्येय केवल इतनाही भारी है कि उस स्थिति को जो पूर्व में थी, कायम रखा जाये और उसने कोई परिवर्तन नहीं किया जाये वरना कस्टम्स आथारिटीज को जो अधिकार मिला हुआ था वह उससे वंचित हो जायेंगे और ठीक डिक्ले-रेशन न होने के बावजुद भी माल बाहर निकल जायेगा तो यही कारण है जिसकी वजह से यह विधेयक लाना पडा।

जहां तक माननीय सदस्य का यह कथन है कि इसके बारे में सारी छानबीन की जाये कि फारेन एक्सचेन्ज का वायोलेशन किस प्रकार से रोका जा सकता है, विदेशी मुद्रा को 7-6 R. S./70

किस प्रकार से बचाया जा सकता है, इसके बारेमें जैसा मैंने कहा, हम इस मामले की पूरी छानबीन कर रहे हैं और इस मामले में हम एक्सपटंस की भी राय लेंगे और राय लेने के पश्चात ही इस सारे कानून को एक नया स्वरूप प्रदान करके हाऊस के सामने लाया जायेगा।

श्री सुन्दर सिंह भंडारी : क्या कोई निष्चित तारोख बता सकेंगे।

श्री पी० सी० सेठी : कोई निश्चित तारीख देना वडा मणकिल होगा।

श्री सुन्दर सिंह भंडारी: आप तो टाइम ओरियेन्टेड हैं।

MR. DEPUTY CHAIRMAN: The question is:

"That the BUI be passed." The motion was adopted.

THE BIHAR LAND REFORMS LAWS (REGULATING MINES AND IINERALS) VALIDATION BILL, MINERALS) 1969

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES METALS (SHRI JAGANNATH RAO): Mr. Deputy Chairman, Sir, I beg to move:

"That the Bill to validate certain provisions contained in the Bihar Land Reforms Act, 1950, and the Bihar Minor Mineral Concession Rules, 1964, and action taken and things don£ in connection therewith, as passed by the Lok Sabha, be taken into consideration.

Sir, the Supreme Court in its judgment in the Baijnath Kedia's case, dated 29th August, 1969, held that to the extent of the topics covered by the Parliamentary legislation (The Mines and Minerals (Regulation and Development) 1957), the powers of the 1957), the powers of the State legislatures are excluded. It held further that after the creation of statutory mining leases under the provisions of the